

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 313
IB-281/ND/2024
New IA-3233/2024

IN THE MATTER OF:

Canara Bank

... **Applicant/Petitioner**

Versus

M. Anjali Bhardwaj

... **Respondent**

Under Section: 95 of IBC, 2016

Order delivered on 03.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Hitesh Sachar, Adv. Anju jain, Adv. Rabi karmokar

For the RP : Adv. Manish Paliwal

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-3233/2024: Present IA has been preferred under Section 99 of the IBC, 2016. Let the notice be issued to the Respondent/Personal Guarantor returnable on 15.07.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice through all modes including E-mail and file affidavit/proof of service within one week.

List on 15.07.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)